

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 190 of 2019**

**IN THE MATTER OF:**

**Deloitte Haskins & Sells LLP. ....Appellant**

**Vs.**

**Union of India  
Through Ministry of Corporate Affairs & Ors. ....Respondents**

**With**

**Company Appeal (AT) No. 193 of 2019**

**IN THE MATTER OF:**

**Kalpesh J. Mehta ....Appellant**

**Vs.**

**Union of India,  
Ministry of Corporate Affairs & Ors. ....Respondents**

**With**

**Company Appeal (AT) No. 194 of 2019**

**IN THE MATTER OF:**

**Udayan Sen. ....Appellant**

**Vs.**

**Union of India,  
Ministry of Corporate Affairs & Ors. ....Respondents**

**With**

**Company Appeal (AT) No. 195 of 2019**

**IN THE MATTER OF:**

**Shrenik Baid & Ors. ....Appellant**

**Vs.**

**Union of India,  
Ministry of Corporate Affairs & Ors. ....Respondents**

**With**

**Company Appeal (AT) No. 196 of 2019**

**IN THE MATTER OF:**

**N Sampath Ganesh**

**....Appellant**

**Vs.**

**Union of India,  
Ministry of Corporate Affairs & Ors.**

**....Respondents**

**With**

**Company Appeal (AT) No. 197 of 2019**

**IN THE MATTER OF:**

**BSR & Associates LLP**

**....Appellant**

**Vs.**

**Union of India,  
Ministry of Corporate Affairs & Ors.**

**....Respondents**

**With**

**Company Appeal (AT) No. 205 of 2019**

**IN THE MATTER OF:**

**Milind Patel**

**....Appellant**

**Vs.**

**Union of India,  
Through Ministry of Corporate Affairs & Ors.**

**....Respondents**

**With**

**Company Appeal (AT) No. 206 of 2019**

**IN THE MATTER OF:**

**Neera Saggi**

**....Appellant**

**Vs.**

**Union of India & Ors.**

**....Respondents**

**With**

**Company Appeal (AT) No. 207 of 2019**

**IN THE MATTER OF:**

**Rajesh Kotian**

**....Appellant**

**Vs.**

**Union of India & Ors.**

**....Respondents**

**With**

**Company Appeal (AT) No. 211 of 2019**

**IN THE MATTER OF:**

**Manu Kochhar**

**....Appellant**

**Vs.**

**Union of India,  
Ministry of Corporate Affairs & Anr.**

**....Respondents**

**With**

**Company Appeal (AT) No. 212 of 2019**

**IN THE MATTER OF:**

**Deepak Jagdish Pareek**

**....Appellant**

**Vs.**

**Union of India,  
Ministry of Corporate Affairs & Anr.**

**....Respondents**

**ORDER**

**22.08.2019:** The matter has been placed on the request of the Counsel for the Appellant(s). It is submitted that an interim order was passed by this Appellate Tribunal on 29.07.2019. According to the learned counsel for the Appellant(s) on subsequent date i.e. 19.08.2019, interim order passed on 29.07.2019 was ordered to be continued till next date but same has not been recorded in order dated 19.08.2019.

From the record we also find no such interim order has been recorded. There is a confusion as to whether any interim order was passed by this Appellate Tribunal on 19.08.2019 or not. It cannot recapitulated at this stage. However taking into consideration the fact that this Appellate Tribunal on 29.07.2019 has passed an Interim order which was ordered to be continued till the next date, we accept the statement made by the learned senior counsels at Bar and order that the interim order passed on 29.07.2019 shall continue till next date, when the appeals will be heard on merit and the Interim order may not be extended.

Post these appeals 'for admission (after notice)' on **16<sup>th</sup> September, 2019** on the top of the list as ordered earlier.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

sa/gc

*Company Appeal (AT) Nos. 190,193,194,195,196,197,205,206,207,211,212 of 2019*